

**GOVERNMENT OF INDIA
MINISTRY OF AYURVEDA, YOGA & NATUROPATHY,
UNANI, SIDDHA AND HOMOEOPATHY
(AYUSH)**

**LOK SABHA
UNSTARRED QUESTION NO. 5570
TO BE ANSWERED ON 26TH JULY, 2019**

AYUSH GRID PROJECT

5570. KUMARI SHOBHA KARANDLAJE:

Will the Minister of **AYURVEDA, YOGA AND NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY (AYUSH)** be pleased to state:

- (a) whether the Ministry of Electronics and Information Technology (E&IT) has agreed to give technical support for planning and development of AYUSH Grid Project and if so, the details thereof;
- (b) whether a high-level committee has recommended a new institutional framework for Homoeopathy and Ayurveda in the country and if so, the details thereof;
- (c) whether the Government proposes a National Commission for Indian Systems of Medicine to replace the Central Council of Indian Medicine and if so, the details thereof;
- (d) whether the Government proposes a National Commission for Homoeopathy to replace the Central Council of Homoeopathy and if so, the details thereof;
- (e) whether the Government proposes to amend the Homoeopathy Central Council Act, 1973 and if so, the details thereof; and
- (f) the measures taken to monitor the Homoeopathy Colleges in view of lack of quality education in Homoeopathy?

ANSWER

**THE MINISTER OF STATE (IC) OF THE MINISTRY OF AYURVEDA,
YOGA & NATUROPATHY, UNANI, SIDDHA AND HOMOEOPATHY
(SHRI SHRIPAD YESSO NAIK)**

- (a): Yes. The said two Ministries have signed a Memorandum of Understanding (MoU) for the same on 01.07.2019. As per the MoU, Ministry of Electronics and Information Technology (MeitY) along with various organizations under MeitY shall provide technical inputs and support for development of AYUSH GRID of Ministry of AYUSH as and when required.

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(b) to (e): The Central Government had entrusted the review of Homoeopathy Central Council(HCC) Act and Indian Medicine Central Council (IMCC) Act to a Committee chaired by Vice-Chairman, NITI Aayog in the year 2016. The Committee consulted the State & UTs in its various meetings. The Committee also sought views and suggestions of various experts and considered representations received from the public. The two Bills namely, The National Commission for Indian System of Medicine Bill (NCISM), 2019 and the National Commission for Homoeopathy (NCH) Bill 2019 were finalized after such detailed consultative exercises.

The National Commission for Indian System of Medicine Bill (NCISM) Bill, 2019 and National Commission for Homoeopathy (NCH) Bill, 2019 have been proposed to replace the existing Indian Medicine Central Council (IMCC) Act, 1970 and Homoeopathy Central Council (HCC) Act, 1973 respectively. The CCIM and CCH established thereunder will also be duly replaced by NCISM and NCH respectively. The said Bills were introduced in Rajya Sabha on 7th January, 2019, and further referred to the Department-related Parliamentary Standing Committee on Health and Family Welfare for examination and report. The said Bills are presently under consideration by the Committee.

(f): All existing and new Homoeopathic colleges are required to fulfil the minimum standards requirement of infrastructure, teaching and training facilities referred in Homoeopathic Central Council (Minimum Standards Requirement of Homoeopathic Colleges and attached Hospitals) Regulations, 2013. Accordingly, the colleges which are complying with standards are only allowed to undertake admissions.

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